

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

C.P. No. 55(ND)/2014

IN THE MATTER OF:

Dr. Jang Bahadur Singh & Ors.

.... Applicants/petitioners

Vs.

M/s. Frick India Ltd. & Ors.

.... Respondents

under Section 397-398

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

For the Applicant/petitioner: Mr. Pervinder, Advocate

For the Respondent:

ORDER

On behalf of the arguing counsel Mr. Jayant Mehta a request for adjournment has been made on the ground that he is busy before another Bench. We wish to make it clear that the order dated 19.01.2017 and other order have not been complied with. Before the next date of hearing the petitioner shall comply with the aforesaid orders by filing the synopsis and written submissions.

List for further consideration on 10.11.2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
MEMBER(JUDICIAL)